

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
Court - 2**

C.P.(I.B) No. 772/NCLT/AHM/2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL & ACTING PRESIDENT
HON'BLE Mr. VIRENDRA KUMAR GUPTA, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 07.06.2021**

Name of the Company: Meenakshi Associates Pvt Ltd
V/s
Gujarat Alkalies & Chemicals Ltd

Section 9 of the Insolvency and Bankruptcy Code.

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.				
2.				

ORDER

(through video conferencing)

Mr. Sunil Bhavsar, Advocate appeared on behalf of Petitioner. Mr. Kirtikant Nanavati, Sr. Advocate appeared on behalf of Corporate Debtor.


We direct the Operational Creditor to submit rebuttal documents within 7 days, if not already filed and if filed, hand over the copy of the same to the Corporate Debtor.

The matter stands adjourned to 28.06.2021

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(CHOCKALINGAM THIRUNAVUKKARASU)
MEMBER (TECHNICAL)

Dated this the 07th day of June, 2021


(MADAN B. GOSAVI)
MEMBER (JUDICIAL)